

1975-76 (upto December, 1975) is as under:—

	No. of schemes sanctioned	Loan amount sanctioned (Rs. crores)
North Bihar	32	16.85
Rest of Bihar	29	19.28
	61	36.13

**Enquiry against Managing Director of N.I.D.C.**

3807. SHRI S. A. MURUGANANTHAM: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to the reply given to Unstarred Question No. 1283 on the 24th March, 1976 regarding enquiry against Managing Director of N.I.D.C. and state:

(a) whether Government have since taken a decision on the report of the Sub-Committee; and

(b) if so, the decision thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b). The report of the Sub-Committee of Directors on the complaints against the Management of NIDC Ltd., is still under examination of the Government.

**Liberalisation of foreign equity**

3808. SHRI B. V. NAIK: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the recent liberalisation of foreign equity participation transcending the limits of 'FERA' are

likely to register a hike in industrial entrepreneurship and if so, in what particular fields;

(b) whether the liberalisation is likely to adversely affect Indian enterprise in development of technology and managerial know-how;

(c) the terms offered to Indian technology and know-how and enterprise in foreign lands and the fields of Indian collaboration abroad;

(d) whether the other developing countries particularly in the Middle-east and Africa have laws similar to FERA in their own statute books; and

(e) if so, the reactions of the Indian entrepreneurs to these stipulations?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): (a) as a result of experience gained in operating the Guidelines issued for administering Section 29 of the Foreign Exchange Regulation Act, 1973, certain liberalisations relating to the interpretation of the said Guidelines have been announced and laid on the Table of the Lok Sabha on April 15, 1976. The impact of these liberalisations can be ascertained only after some time has elapsed.

(b) No, Sir.

(c) know-how from India is being made available to other countries in many ways, such as, by setting up joint ventures abroad, by undertaking turn-key projects, by undertaking consultancy/contract engineering services through technical collaboration agreements between Indian and foreign parties, by sending Indian exports abroad and by training foreigners in India, etc. While requests for making available Indian know-how are in some cases received from other countries at Government level, in majority of the cases, terms of cooperation between the parties in India and other countries are negotiated by these parties direct. In 1976, 12 proposals have been received upto end of March, for setting up of joint ventures in Ireland, Canada, Indonesia, Muscat.